

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

R.A. No. 187/2017 in
O.A. No. 1105/2012

The 7th day of December, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Central Provident Fund Commission,
O/o EPFO, Ministry of Labour,
Through its Regional Provident Fund Commissioner,
Delhi (North),
28, Community Centre,
Wazirpur Industrial Area,
Delhi-110052. .. Review Applicant/
Respondent

(By Advocate : None)

Versus

Smt. Bhupinder Kaur
Senior Social Security Assistant (Sr. SSA)
Office of Regional Provident Fund Commissioner,
Delhi (North),
28, Community Centre,
Wazirpur Industrial Area,
Delhi-110052. .. Respondent/
Original Applicant

(By Advocate : Shri O.P. Gehlot)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

None for the review applicant.

2. On 10.09.2018, the following order was passed:

“None for the Review Applicant. In the circumstances and in the interest of justice, the delay in filing the review application is condoned. MA-2907/2017 is allowed, however, subject to

payment of cost of Rs.5000/- to the Kerela CM Distress Relief Fund within 3 weeks.

On payment of the same, list the RA-187/2017 on 07.12.2018".

3. Even today, there is no representation on behalf of review applicant. It is also noticed that he has not even filed any proof of payment of cost, as per our earlier orders.
4. In the circumstances, the Review Application is dismissed for default and non-prosecution. No costs.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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